

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 367 of 2017**

**Dated: 12<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Meghalaya Power Generation Corporation Ltd.,**

**...Appellant(s)**

**Vs.**

**Meghalaya State Electricity Regulatory  
Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Ms. Aradhna Tandon for R-2

**ORDER**

Learned counsel for the respondents seek two weeks more time to file reply. Time is granted. They may file reply on or before 27.09.2018 along with IA, with advance copy to the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **23.10.2018.**

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**